

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

UNSTARRED QUESTION NO:5474
ANSWERED ON:29.08.2001
MILITARY NURSING SERVICE
K. FRANCIS GEORGE

Will the Minister of DEFENCE be pleased to state:

- (a) whether the members of the Military Nursing Service (MNS) are Commissioned Officers;
- (b) if so, the details of the Government order under which they have been so designated;
- (c) whether the above Government Order is being updated periodically;
- (d) if not, the reasons therefor;
- (e) whether the MNS personnel are wearing the uniform with the Rank Insignia of Army Commissioned Ranks like Lieutenants, Captains, Majors etc.;
- (f) if so, whether it is a fact that they are being denied Basic Pay, Rank Pay and all related allowances and perquisites which are being paid to Commissioned Officers, General Cadre Army Officers etc.; and
- (g) the reasons therefor and corrective measure being taken in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI U.V. KRISHNAM RAJU)

- (a) Yes, Sir.
- (b) The Military Nursing Service (MNS) officers are commissioned under the authority of (The Indian) Military Nursing Service Ordinance, 1943 (Ordinance XXX of 1943).
- (c) Yes, Sir.
- (d) Not applicable.
- (e) Yes, Sir.
- (f) & (g): MNS is an auxillary force. Pay and allowances of MNS Officers are governed by Indian Nursing Service Ordinance, 1943. Therefore, they are not being paid pay and allowances equal to Commissioned Officers, General Cadre Army Officers etc. Presently MNS Officers have been granted pay and allowances as per recommendations of Vth Pay Commission.